

Statement

In part (c) of the Lok Sabha Unstarred Question No. 4088 answered on 10-12-1973 in the Lok Sabha it was enquired "to what extent cooperatives provided loans for medium and short term during the Fourth Plan." In answer to this part of the Question, the following reply was given:—

"It is anticipated that the cooperatives will provide short term advances of Rs. 700 crores during the last year of the 4th Plan. They are also expected to have advanced Rs. 325 crores as medium term loans during the five years covered by the 4th Plan".

2. On verification, it has come to light that cooperatives are expected to have advanced Rs. 200 crores as medium term loans (and not Rs. 325 crores as mentioned above). I accordingly, take this opportunity to correct the answer given previously.

REPORT OF COMMISSION OF INQUIRY INTO AFFAIRS OF BHARAT SEVAK SAMAJ AND GOVERNMENT'S ACTION THEREON

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table:

- (i) A copy of the Report of the Commission of Inquiry into the affairs of the Bharat Sevak Samaj along with the Memorandum of action taken by the Government thereon.
- (ii) With your permission, I am also laying a statement in English and Hindi giving reasons for the delay in not presenting simultaneously the English and Hindi versions of the report mentioned in item (i) above. [Placed in Library See, No. LT-6127/73]

श्री अटल बिहारी वाजपेयी (ग्वालियर): कारण क्या है ?

प्रो० शेर सिंह: यह 13,000 पेज और 5 वाल्युम की रिपोर्ट है। उस का ट्रांसलेशन हो रहा है।

श्री अटल बिहारी वाजपेयी: अध्यक्ष महोदय, इस रिपोर्ट को सरकार के पास आये महीनों बीत गये हैं। अगर प्रति-दिन दस

दस पेज का भी अनुवाद किया जाता, तो अब तक सारी रिपोर्ट का अनुवाद हो जाता। किसी रिपोर्ट के कितने पेज हैं, क्या उस पर हिन्दी का भविष्य निर्भर करता है? ये लोग सरकार चला रहे हैं या मजाक कर रहे हैं?

MR. SPEAKER: In such cases, I think I will have to lay down certain procedures.

श्री अटल बिहारी वाजपेयी: अध्यक्ष महोदय, अगर इस सदन द्वारा बनाये गये कानूनों का इस सदन में ही पालन नहीं होगा, तो फिर औरों से कानून के पालन की आशा करना व्यर्थ है।

श्री शंकर दयाल सिंह: अध्यक्ष महोदय, मैं श्री वाजपेयी से सहमत हूँ। मैं ने भी बार-बार यह बात अनुभव की है। हिन्दी के बारे में इस प्रकार की ढिलाई नहीं होनी चाहिए।

SHRI JYOTIRMOY BOSU: This Commission was set up, if I remember aright, in 1968. In a few days' time it is going to be 1974, and it involves a Cabinet Minister, namely, Shri L. N. Mishra. Therefore, it would have been proper if the Government had laid this document on the Table of the House at the beginning of this session so that we could have debated this and tried to tell the people in this country about the whole matter.

NOTIFICATIONS UNDER COFFEE ACT, 1942 AND CORRIGENDUM TO NOTIFICATION NO. S.O. 693 DATED 26-2-73 UNDER ESSENTIAL COMMODITIES ACT, 1955.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) G.S.R. 583 (E) published in Gazette of India dated the 1st December, 1973.
- (ii) G.S.R. 514 (E) published in Gazette of India dated the 1st December, 1973.

[Placed in Library. See No. LT-6128/73.]